

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 6/GT/2017

Subject : Petition for determination of tariff for period 2014-19 in respect of Parbati-III Power Station.

Petition No. 7/GT/2017

Subject : Petition for revision of generation tariff from 24.03.2014 to 31.03.2014 in respect of Parbati-III Power Station.

Petitioner : NHPC

Respondents : PSPCL & Others

Date of hearing : **21.3.2017**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri Jitendra Kumar Jha, NHPC
Shri A.K. Pandey, NHPC
Shri Jay Kishore Prasad, NHPC
Shri R.B. Sharma, Advocate BRPL

Record of Proceedings

Petition Nos. 6/GT/2017 and 7/GT/2017 were taken up for hearing today.

Petition No. 6/GT/2017

2. This petition has been filed by the petitioner, NHPC for approval of tariff of Parbati Hydroelectric Project, Stage-III (the generating station) for the period from 1.4.2014 to 31.3.2019, based on the provisions of the 2014 Tariff Regulations.

3. During the hearing the representative of the petitioner submitted that the Commission vide order dated 28.3.2016 had allowed provisional tariff in respect of Parbati-III project which is based on 85% of capital cost of the project for three units. He further submitted that the commissioning of fourth unit and capitalization of its cost with effect from 6.6.2014 is ₹8.80/ unit till commissioning of Parbati-II project.

4. On a specific query by the Commission as regards the design energy of the project, the representative of the petitioner clarified that CEA has allowed the revised design energy of 701.4 MUs till commissioning of the project. On a further query by the Commission as regards the recovery of huge cost after commissioning of Parbati-II project, the representative of the petitioner clarified that in case the beneficiaries agree to extend their PPAs for 35 years from COD, the petitioner may be permitted to keep the tariff at ₹5.48/unit and recover the differential in five installments after



commissioning of Parbati-II project. On a query as to whether the consent of the respondents has been obtained by the petitioner for this proposal, the representative of the petitioner replied in the negative. The Commission accordingly directed the petitioner and respondents to discuss and arrive at a mutual settlement on this issue and submit the same on affidavit, prior to the next date of hearing.

5. The matter shall be listed in due course in June, 2017 for which separate notices will be issued.

Petition No. 7/GT/2017

6. This petition has been filed by the petitioner NHPC Ltd for approval of tariff of Parbati Hydroelectric Project, Stage-III for the period from 24.3.2014 to 31.3.2014, based on the provisions of the 2009 Tariff Regulations.

7. During the hearing, the representative for the petitioner made detailed submissions in the matter and prayed that tariff of the generating station may be determined accordingly.

8. The learned counsel for the respondent, BRPL mainly submitted that tariff may be determined based on the cost approved by the MoP, Gol and reply filed in the matter may be considered.

9. On a specific query by the Commission as to whether the approved Revised Cost Estimate (RCE) has been submitted, the representative of the petitioner replied in the negative. The Commission however, directed the petitioner to ensure the submission of approved RCE within two months and accordingly adjourned the matter. The Commission however observed that in case no RCE is submitted within the said period, the matter shall be disposed of based on available records.

By order of the Commission

-Sd/-
T. Rout
(Chief Law)

